

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No.94/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2021**

Name of the Company: Surat Goods Transport Pvt Ltd  
V/s  
Sintex BAPL Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER  
(through video conferencing)**

None appeared on behalf of the Petitioner.

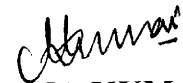
Advocate, Mr. Tirth Nayak appeared on behalf of the Respondent and submitted that one IB Petition i.e. C.P. (I.B) 759/2019 filed under Section 9, has already been admitted on 18.12.2020 against the same Corporate Debtor.

Accordingly, the instant application become infructuous. In view of that, C.P. (I.B) 94/2020 is dismissed as infructuous.



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 12th day of January, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**